

Indian Express, Delhi Tuesday 10th November 2015, Page: 13 Width: 13.03 cms, Height: 15.93 cms, a4, Ref: pmin.2015-11-10.39.135

NHRC issues notice to Gujarat govt on separate anganwadis

EXPRESS NEWS SERVICE NEW DELHI, NOVEMBER 9

THE NATIONAL Human Rights Commission (NHRC) has issued a notice to the Secretary, Ministry of Women and Child Development, and the Gujarat government after taking suo motu cognisance of a report in *The Indian Express* on separate anganwadis for Dalit and non-Dalit children in a Hajipur village of Patan district in Gujarat.

The report, published on November 5, stated that a threeyear-old Dalit girl was stopped at the gate of the anganwadi meant for the children of Patidars and Brahmins.

The NHRC has observed that the report "raises a serious issue of violation of human rights of Dalits". It has sought a reply within two weeks.

Nearly 130 kilometres from Ahmedabad, Hajipur is a village of about 2,000 people. Like in Caste in the cradle: Separate anganwadis for Dalit children

The Indian Express report on November 5

most other villages of Patan, the Patels or Patidars constitute nearly 70 per cent of Hajipur's population. The 40 Dalit houses in the village are spread over two mohallas.

Anganwadi No 159 was set up in 1997. Three years later, the Patidars and Brahmins demanded a separate anganwadi for themselves and moved into the premises of the adjoining primary school. The new anganwadi, No 160, now shares its space and entrance with the school, the boundary wall of the school separating the two anganwadis. The discrimination in the anganwadis was brought to the notice of the State Commission for the Protection of Child Rights (SCPCR). On July 11, 2014, SCPCR member Madhuben Senama and her team visited Hajipur and submitted a report to the chairperson of the commission.

"It is true that my predecessor took no action on the report. But I have written to the district education officer of Patan and sought a report... I will be able to talk only after I get that report," Bharatiben Gadhvi, who took over as chairperson of the SCPCR recently, told *The Indian Express*.



Rashtriya Sahara, Delhi Tuesday 10th November 2015, Page: 2 Width: 4.74 cms, Height: 12.15 cms, a4, Ref: pmin.2015-11-10.41.31

नवजातों की मौत के मामले में यूपी के स्वास्थ्य सचिव को नोटिस

नई दिल्ली (भाषा)। राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के स्वास्थ्य सचिव और बलिया के मुख्य चिकित्सा अधिकारी को नोटिस जारी कर दो सप्ताह के भीतर एक प्राथमिक स्वास्थ्य केंद्र के फर्श पर तीन बच्चों का जन्म होने के बाद उनकी मौत होने के मामले में रिपोर्ट तलब की है।

बलिया जिले के बांसडीह के एक प्राथमिक स्वास्थ्य केंद्र में स्वास्थ्यकर्मियों ने बिस्तर उपलब्ध होने के बावजूद तीन महिलाओं को फर्श पर ही प्रसव करने पर मजबूर किया, जिसके कारण तीन नवजातों की मौत हो गई। इस संबंध में मीडिया में आयी खबरों पर स्वतः संज्ञान लेते हुए आयोग ने नोटिस जारी किया है। आयोग ने कहा, 'यदि रिपोर्ट में आए तथ्य सही हैं. यह महिलाओं और नवजातों के मानवाधिकारों का गंभीर उल्लंधन है।' उत्तर प्रदेश के स्वास्थ्य विभाग के प्रधान सचिव और बलिया जिले के मुख्य चिकित्सा अधिकारी को नोटिस जारी किए गए हैं। डुयटी पर मौजुद कर्मचारियों ने बिस्तर पर प्रसव नहीं कराया, ताकि, चादुरें गंदा ना हो। सिर्फ इतना ही . नहीं; बे आशा कार्यकर्ताओं से प्रसंव कराने को भी कह रही थीं जिसके लिए वे अधिकृत नहीं हैं।



Deccan Herald, Delhi Tuesday 10th November 2015, Page: 5 Width: 4.11 cms, Height: 15.82 cms, a4, Ref: pmin.2015-11-10.35.65

NHRC issues notice over baby deaths

NEW DELHI, PTI: The National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh health secretary and the chief medical officer (CMO) of Ballia, calling for reports within two weeks over the death of three babies after delivery on the floor at a primary health centre.

The commission has taken suo motu cognizance of a media report that in the primary health centre, Bansdih of Ballia district, health workers made three women deliver on the floor despite availability of beds, as a result of which the newborns died.

"The contents of the report, if true, raise a serious issue of violation of human rights of the women and newborn babies," observed the Commission.

Notices have been issued to the principal secretary of the state health department and the CMO of Ballia.

According to the media report, carried on October 20, the staff members on duty were avoiding the deliveries on the beds so that the bedsheets may not get dirty.

Not only this, they were asking the staff members of ASHA, in an unauthorised manner, to get the deliveries done.



Hindustan Times, Delhi Tuesday 10th November 2015, Page: 12 Width: 4.06 cms, Height: 4.74 cms, a4, Ref: pmin.2015-11-10.45.52

NHRC notice to UP health secretary, CMO

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to Uttar Pradesh health secretary and chief medical officer, Ballia, over the death of three babies after delivery on the floor at a primary health centre. The commission took suo motu cognizance of a media report that in the primary health centre, three women were made to deliver on the floor despite availability of beds.



Times of India, Delhi Tuesday 10th November 2015, Page: 21 Width: 5.21 cms, Height: 16.32 cms, a4, Ref: pmin.2015-11-10.47.192

In UP, women forced to deliver babies on floor, govt pulled up

Ashish Tripathi | TNN

Lucknow: The National Human Rights Commission has taken suo motu cognizance of a media report that at the primary health centre, Bansdih, district Bália, Uttar Pradesh, health workers made three women deliver babies on the floor despite the availability of beds. As a result, the three babies died soon after birth.

The commission has observed that the contents of the report, if true, raise a serious issue of violation of human rights of the women and the newborn babies. Accordingly, notices have been issued to the principal secretary, department of health and family welfare, and the chief medical officer, Balia, 'calling for reports within two weeks.

According to the media report carried on October 20, 2015, the staff on duty was avoiding deliveries on beds for fear of bed-sheets getting dirty. Not only this, they were asking the staff of ASHA, in an unauthorised manner, to get the deliveries done. The tehsildar, on receiving the complaint, visited the health centre and the chief medical officer reportedly observed that it was a case of gross negligence by the officials of the primary health centre and strict action will be taken against the guilty. He also sent an additional CMO to investigate the matter.



Tribune, Delhi Tuesday 10th November 2015, Page: 7 Width: 4.36 cms, Height: 6.22 cms, a4, Ref: pmin.2015-11-10.55.58

> NEW DELHI NHRC notice to Gujarat The National Human Rights Commission (NHRC) has issued notice to the Gujarat

government over the issue of a separate Anganwadi for the Dalit children in Hajipur village of Patan district. The Commission has taken suo motu cognizance of a media report that there are two separate Anganwadis, one for the children of Dalits and the other for the children of other castes, in Gujarat's Hajipur village. PTI



Amar Ujala, Delhi Tuesday 10th November 2015, Page: 10 Width: 8.16 cms, Height: 5.11 cms, a4, Ref: pmin.2015-11-10.34.87

'चार हफ्ते में पेश करें जांच रिपोर्ट'

बागपत। सांकरोद गांव के खाप पंचायत के बहुचर्चित मामले में मानवाधिकार आयोग ने जाट युवती की शिकायत पर एसपी बागपत को चार सप्ताह के अंदर केस की जांच कर जांच रिपोर्ट पेश करने के आदेश दिए हैं। सांकरोद गांव की जाट युवती ने राष्ट्रीय मानवाधिकार आयोग दिल्ली में शिकायत की थी कि उसके गांव का दलित युवक रवि, दिल्ली पुलिस में नौकरी लगवाने के बहाने से उसे दिल्ली ले गया था। वहां पर उसने और उसके भाई दिल्ली पुलिस में सिपाही सुमित ने उसके साथ दुष्कर्म किया। आरोपी के पिता धर्मपाल और दो बहनों ने उसे जान से मारने की धमकी दी थी। पुलिस ने उसे बरामद कर लिया था। आरोपी रवि ने उसके शैक्षिक प्रमाण पत्र अपने पास रख लिए थे। बयूरो



Amar Ujala, Delhi Tuesday 10th November 2015, Page: 16 Width: 4.71 cms, Height: 7.92 cms, a4, Ref: pmin.2015-11-10.34.93

दलित बच्चों के अलग आंगनबाड़ी पर गुजरात सरकार को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने गुजरात के पाटन जिले के एक गांव में दलित बच्चों के लिए अलग आंगनबाड़ी को लेकर गुजरात सरकार को नोटिस जारी कर दो हफ्ते में रिपोर्ट देने को कहा है। इस संबंध में मीडिया में आई खबरों पर आयोग ने स्वत: संज्ञान लिया है कि हाजीपुर गांव में दो अलग-अलग आंगनबाड़ी हैं, एक दलित बच्चों के लिए और दूसरी अन्य लोगों के लिए है। गांव में एक तीन वर्षीय दलित बच्ची जब अपनी चार वर्षीय पड़ोसी सहेली के साथ आंगनबाड़ी संख्या 160 में जाने लगी तो उसे गेट पर रोक दिया गया और उससे आंगनबाड़ी संख्या 159 में जाने को कहा गया, जो कि दलितों के लिए है। एजेंसी



NHRC orders probe into botched-up operation

Updated: November 10, 2015 09:47 IST

The National Human Rights Commission (NHRC) has directed the State Human Rights Commission (SHRC) of Odisha to enquire into the alleged damage caused to the alimentary canal of a woman in Ganjam district during her tubectomy.

The NHRC has taken this decision following a complaint lodged by human rights activist Sangita Swain, the secretary of Human Rights Watch (HRW) of Angul. Ms Swain in her complaint had referred to media report regarding the incident. According to an HRW release, taking cognizance of the complaint, the NHRC has transmitted the same to Odisha SHRC under section 13(6) of Protection of Human Rights Act, 1993, with the request to dispose the case in accordance to the law. Ms Swain had urged the NHRC to initiate immediate criminal action against the erring medical authorities through filing of FIR against them and pay Rs.20 lakh to the victim.

According to sources, the victim Tulasi Sabar of T. Govindpur village had this botched up operation during a family planning camp held at Podamari government medical centre on September 14 this year. She had developed severe abdominal pain after she returned home following the operation. Later medical tests revealed that during the tubectomy operation, the surgeon had by mistake cut down her alimentary canal. Ms Swain said it was a human rights violation of the woman.

Such incidents are not new to Ganjam district. P. Devi (32) of Palur village under Golanthara police station limits had died an extremely painful death on April 22, 2009, after suffering from serious ailments and complexities following her tubectomy operation on January 6, 2009, at the government medical centre at Girisola. Odisha SHRC in February 2011 had directed the State government to pay Rs.1 lakh compensation to her family.

Another woman Mahadei Reddy, who had undergone family planning operation in a camp, organised on July 24, 2011, by health and family welfare department at Goutami village. She had died on August 2, 2011, due to complications following the operation.



NHRC issues notice to Gujarat government for discriminating against Dalits

Tuesday, 10 November 2015 - 2:41pm IST | Agency: ANI

The National Human Rights Commission (NHRC) has issued a notice to the <u>Gujarat</u> <u>Government</u> over the issue of a separate Anganwadi for <u>Dalit</u> children in Hajipur village of Patan district.

Taking suo motu cognizance of a media report, the NHRC has issued notice to the the Secretary, Department of Women and Child Development, Government of Gujarat, and sought a report within two weeks.

According to the report, there are two separate Anganwadis, one for the children of Dalits and the other for the children of other castes in Hajipur village.

Reports stated that a three-year-old Dalit girl, who was lost in conversation with her four-yearold neighbour friend, walked towards Anganwadi number- 160 but was stopped at the gate and asked to go to Anganwadi number- 159 that was meant for Dalits.

According to the NHRC, if the contents of the media report were true then it raised serious issues of human rights violation of Dalits.

IBN *Live*

NHRC notice to Gujarat government over separate Anganwadi for Dalits

Posted on: 08:58 PM IST Nov 09, 2015

New Delhi: The National Human Rights Commission (NHRC) has issued notice to the Gujarat government over the issue of a separate Anganwadi for the Dalit children in Hajipur village of Patan district. The Commission has taken suo motu cognizance of a media report that there are two separate Anganwadis, one for the children of Dalits and the other for the children of other castes, in Gujarat's Hajipur village.

The report stated that a three-year-old Dalit girl, who was lost in conversation with her four-yearold neighbour friend, walked towards Anganwadi no. 160 but was stopped at the gate and asked to go to Anganwadi no. 159 that was meant for Dalits. Anganwadi no. 160 is meant for the children of Patidars and Brahmins.

The contents of the press report, if true, raise a serious issue of violation of human rights of Dalits," the Commission observed as it issued a notice to the Secretary, Department of Women and Child Development, Government of Gujarat calling for a report within two weeks. According to the NHRC statement quoting the report published on November 5, in the village of about 2,000 people, Patels and Patidars constitute nearly 70 per cent of population. The 40 Dalit houses are spread over two mohallas of the village.

Anganwadi no. 159 came into existence in 1997 and three years later Patidars and the Brahmins demanded a separate Anganwadi for themselves and moved into the premises of the adjoining primary school, the statement said. The Anganwadi no. 160 now shares its space and entrance with the school and its boundary wall separating the two Anganwadis, the statement added.

merinews

NHRC issues notice to Gujarat govt over separate Anganwadis for Dalit children

10 November, 2015

The National Human Rights Commission has taken suo motu cognizance of a media report that in Hajipur village of District Patan in Gujarat there are two separate Anganwadis, one for the children of Dalits and the other for the children of other castes. A few weeks ago, a three year old Dalit girl, lost in conversation with her four year old neighbour and friend, walked towards Anganwadi No. 160 but was stopped at the gate and asked to go to Anganwadi No. 159, the Anganwadi for the children of Dalits. The Anganwadi No. 160 is meant for the children Patidars and Brahmins.

The Commission has observed that the contents of the press report, if true, raise a serious issue of violation of human rights of Dalits. Accordingly, it has issued a notice to the Secretary, Department of Women & Child Development, Government of <u>Gujarat</u> calling for a report within two weeks.

According to the media report, carried on the 5th November, 2015, in Hajipur, a village of about 2000 people in Patan district of Gujarat, Patels and Patidars constitute nearly 70 per cent of population, whereas the 40 Dalit houses are spread over in two mohallas of the village. Anganwadi No. 159 came into existence in 1997 and three years later Patidars and the Brahmins demanded a separate Anganwadi for themselves and moved into the premises of the adjoining primary school. The Anganwadi No. 160 now shares its space and entrance with the school and its boundary wall separating the two Anganwadis.

Live

Law.in Separate Anganwadis for Dalit children; NHRC issues notice to Gujarat Govt

By: Anju Cletus | November 10, 2015

The National Human Rights Commission (NHRC) on suo motu cognizance of a media report that there are two separate Anganwadis, one for the children of Dalits and the other for the children of other castes in Gujarat's Hajipur village of Patan district has issued notice to the Secretary, Department of Women and Child Development, Gujarat calling for a report within two weeks. "The contents of the press report, if true, raise a serious issue of violation of human rights of Dalits," <u>observed</u> the Commission.

The report stated that a three-year-old Dalit girl, who was lost in conversation with her four-year-old neighbour friend, walked towards Anganwadi no. 160 but was stopped at the gate and asked to go to Anganwadi no. 159 that was meant for Dalits. "Anganwadi No. 159 is for us Dalits. That day, people in the other anganwadi told my daughter to go to her own. She came home and asked me why she couldn't go with her friend to No. 160 and I didn't know what to say," <u>said</u> her mother Pinki Chamar.

According to the NHRC <u>statement</u> quoting the report published on November 5, in the village of about 2,000 people, Patels and Patidars constitute nearly 70 per cent of population. The 40 Dalit houses are spread over two mohallas of the village. Anganwadi no. 159 came into existence in 1997 and three years later Patidars and the Brahmins demanded a separate Anganwadi for themselves and moved into the premises of the adjoining primary school, the statement said. Anganwadi no. 160 is meant for the children of Patidars and Brahmins. It now shares its space and entrance with the school and its boundary wall separating the two Anganwadis, the statement added.

On July 11, 2014, when the discrimination in the anganwadis was brought to the notice of the State Commission for the Protection of Child Rights (SCPCR), Gujarat, the Commission member Madhuben Senama and her team visited Hajipur and submitted a report to the chairperson of the commission. "It is true that my predecessor took no action on the report. But I have written to the district education officer of Patan and sought a report in 10 days. I will be able to talk only after I get that report," told Smt. Bharatiben Gadhvi, who took over as chairperson of the SCPCR recently.

Patan District Development Officer Ratankanwar Gadhvi Charan, whose office supervises the functioning of all anganwadis in the district, <u>said</u>, "I have just joined last week. I am not aware of this issue. I will look into the matter."

Nayantaraben Patel, the anganwadi supervisor for Patan district who is from the Women and Child Development Department, dismissed the presence of two centres in Hajipur as an "old practice". She remarked, "They have been around since 2000. You'll see separate anganwadis in other places too. Also, since we have to have a centre for every 1,000 population, Hajipur has to have two centres."

Sociologist Ghanshyam Shah, a former national fellow of the Indian Council of Social Science Research, said that while Gujarat has always seen caste divisions, such blatant discrimination in primary schools is a more recent phenomenon. According to his <u>statement</u>, "The lower castes are now ghettoised in government schools as the upper castes prefer private schools. Thus the entire premise of the anganwadi structure and the mid-day meal scheme strengthening the social fabric by bringing together students from all communities has failed in the state."

Varshaben Rawal, a housewife, and mother of two-and-a-half year old boy Arya who goes to Anganwadi No.160 <u>says</u> "Children of Brahmins and Patels come to this anganwadi while the other one is for Dalits. Parents like me would never want their children to sit, play and eat with our children. My husband is a school teacher and I am a graduate, so I am very particular about these things. After finishing my household chores, I come here and sit with my son to make sure he gets the best of learning and food."

Rekhaben, who is in charge of nearly 62 children of Anganwadi No.160, is also a Dalit, <u>says</u>, "The parents tell me that I am a good worker and treat their children like my own, but I know my limits."

THE TIMES OF INDIA

NHRC seeks action on media report

TNN | Nov 10, 2015, 01.11AM IST

LUCKNOW: <u>The National</u> Human Rights Commission has taken suo motu cognizance of a media report that in the Primary Health Centre, Bansdih, District Balia, Uttar Pradesh, health worker workers made three <u>women</u> deliver on the floor despite availability of beds. As a result, all three newborn died.

The commission has observed that the contents of the report, if true, raise a serious issue of violation of human rights of women and newborn babies. Accordingly, notices have been issued to the principal secretary, department of health and family welfare, and the chief medical officer, Balia, calling for reports within two weeks.

According to media report, carried on October, 20, 2015, staff on duty was avoiding deliveries on the beds to prevent soiling of bed sheets. More over, they were asking the staff of ASHA, in an unauthorised way, to get the deliveries done. The tehsildar, on receiving the complaint, visited the health centre and the chief medical officer reportedly observed that it was a case of gross negligence by officials of the primary health centre and strict action would be taken against the guilty. He also sent an additional CMO to investigate the matter.

merinews

UP PHC health workers make 3 women deliver on floor, babies die; NHRC issues notice

10 November, 2015

Taking suo motu cognizance of a media report that in a Primary Health Centre (PHC) at Bansdih in UP's Balia district three women delivered their babies on floor despite beds being available, the National Human Rights Commission has issued notice to UP government.

According to the media report published on October 20th the health workers at the PHC made the women deliver on the floor to save beds from getting dirty. Because of the delivery being done in an unhygienic way, the three babies died.

The report also says that the on duty staff were asking the staff of ASHA, in an unauthorized manner, to get the deliveries done.

The NHRC has asked the Principal Secretary, Department of Health and Family Welfare, Government of Uttar Pradesh and the Chief Medical Officer, Balia to reply to its notice in two weeks.

On receiving the complaint, the Tehsildar visited the Health Centre and the Chief Medical Officer (CMO) reportedly observed that it was a case of gross negligence by the PHC staff.

The CMO said that strict action will be taken against the guilty and also sent an Additional CMO to investigate the matter.



NHRC notice to Uttar Pradesh on deaths of new born babies

09-11-2015

Lucknow, Nov 9 : The NHRC on Monday took note of media reports that health workers made three women deliver on the floor despite availability of beds in a primary health centre in Uttar Pradesh's Ballia district, leading to the death of all the three new borns.

The National Human Rights Commission (NHRC) has observed that the contents of the report raised a serious issue of violation of human rights of the women and new born babies, an official said.

Accordingly, notices have been issued to the principal secretary (health and family welfare) and the chief medical officer of the district. It sought a detailed report within two weeks.